

THE MINISTER FOR LAW AND JUSTICE (SHRI K. JANA-KRISHANAMURTHI): (a) Some States have lagged behind in setting up Fast Track Courts.

(b) No, Sir.

(c) and (d) The Supreme Court in its Judgement of the 6th May 2002 in Brij Mohan Lai Vs. Union of India and Others of the has directed as below:

"The High Corut and the State Government shall ensure that there exists no vacancy so far as the Fast Track Courts are concerned, and necessary steps in this regard shall be taken within three months from today. In other words, steps should be taken to set up all the Fast Track Courts within the stipulated time".

The direction given by the Supreme Court, including those regarding filling up of vacncies in Fast Track Courts within the time limit and periodical review of the Scheme by the High Courts have been communicated to the State Government for compliance.

Dredging at major ports

550. SHRI RAVULA CHANDRA SEKAR REDDY: Will the Minister of SHIPPING be pleased to state:

(a) whether Government are undertaking dredging at major ports under the public sector;

(b) if so, whether the work of dredging of Kolkata Port has been assigned to Chinese Companies; and

(c) if so, the names of other major ports whose dredging works has been assigned to foreign companies and their names?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI SU.THIRUNAVUKKARASAR): (a) As per the existing guidelines, all Major Ports except Kolkata Port have option either to call for tenders for maintenance dredging work or give to Dredging Corporation of India, Visakhapatnam-a Public Sector Undertaking on nomination basis. The requirements of maintenance dredging of Kolkata Port are to be met by Dredging Corporation of India till the Port finalises its dredging policy and approach.

[22 July, 2002]

RAJYA SABHA

(b) No, Sir.

(c) The information is as under:—

S.No.	Name of Port	Name of company
1.	Mormugao Port	M/s Van Oord ACZ, Netherlands.
2.	Tuticorin Port	M/s Jan De Nul N.V., Belgium.
3.	Mumbai Port	M/s HAM Dredging & Marine Contractors, Netherlands.
4.	Chennai Port	M/s Jan De Nul N.V. Belgium.
5.	Visakhapatnam Port	M/s Dredging International N.V. Belgium
6.	Cochin Port	M/s Van Oord ACZ, Netherlands and M/S Dredging International N.V., Belgium (Joint Venture),

Setting-up of Inland Waterways Transport Development Council

551. SHRIK. RAMA MOHANA RAO: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that Government have set-up Inland Water Transport Development Council for the development of inland waterways, transport;

(b) if so, when the Council was set-up and the terms of reference of the Council;

(c) whether it is also a fact that the Council held its first meeting in August, 2001 ;

(d) if so, the details thereof; and

(e) the outcome of the meeting?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI SU. THIRUNAVUKKARASAR): (a) Yes, Sir.